

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3688/2017

New Delhi, this the 26th day of October, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Sukh Chain Singh,
Aged 23 years,
S/o Shri Jagir Singh,
Telephone Attendant & Dak Khallasi (TADK)
Under CMD, N. Rly. Baroda House, New Delhi.
R/o H.No.5271, Gali Bharat Nagar, Shora Kothi,
Paharganj, New Delhi-110055. .. Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India through
The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Assistant Personal Officer (Admn.),
Northern Railway HQ,
Baroda House, New Delhi.
3. Dr. Sunil Kapur,
Chief Medical Director,
Northern Railway Headquarter,
Baroda House, New Delhi. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The Applicant, a Telephone Attendant & Dak Khallasi (TADK) under the respondents, filed the O.A. seeking the following relief(s):

“(i) That the Hon'ble Tribunal may graciously be pleased to pass an order of declaring to the effect that the whole action

of the respondents not allowing the applicant to perform his duties w.e.f. 6.7.2017, is illegal, unjust, against the rules and against the principle of natural justice and consequently pass an order directing the respondents to allowing the applicants to perform their duties with all the consequential benefits.

- (ii) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to release the pay and allowance of the applicants w.e.f. 6.7.2017 with arrears and interest immediately.
- (iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant along with the costs of litigation.”

3. It is submitted that the applicant made Annexure A/1 representation to the respondents ventilating his grievances. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure A/1 representation of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 30 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of this O.A. be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /